

with agreed proposals.

(e) No, Sir.

(f) Does not arise.

**Plantation of Rubber by Orissa Forest Corporation.**

8592. SHRIK. PRADHANI: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have received any proposal from the Orissa Forest Corporation for the plantation of rubber in the States;

(b) if so, the details thereof; and

(c) the action being taken by the Government in this regard?

THE MINISTER OF COMMERCE (SHRI PARANAB MUKHERJEE): (a) No, Sir.

(b) and (c). Do not arise.

**Import of Silk**

8593. SHRI CHITTA BASU: Will the Minister of TEXTILES be pleased to state:

(a) whether the import of Chinese silk yarn and adopting of unfair trade practices by the businessmen are threatening West Bengal's silk industry; and

(b) if so, the steps taken/proposed to be taken by the Government to save the West Bengal's silk industry?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) and (b). silk is a restricted item in our negative list of imports and its import for domestic consumption is not generally permitted. However, under the Advance Licensing Scheme of the Export-Import Policy, there is a facility to import raw silk for export

production. Such imports are, however, linked with an obligation to export value added silk textile products and complaints regarding adoption of unfair trade practices by individual importers are dealt with in accordance with the provisions of the EXIM policy.

There have been some representations regarding over-all adverse impact of imports under Advance Licensing Scheme on domestic producers/prices. Government is keeping a close watch on the situation.

**Duties Paid by Tractor Manufacturing Companies in U.P.**

8594. SHRI ABHAY PRATAP SINGH: Will the Minister of FINANCE be pleased to state:

(a) the amount of taxes and duties paid by Tractor Manufacturing Companies in Uttar Pradesh particularly the Auto Tractor Ltd., Pratapgarh, during each of the last three years, company-wise;

(b) whether a large amount of the taxes/duties is pending realisation; and

(c) the steps being taken by the Government to realise the same and to ensure that the Government taxes/duties are not evaded by these companies in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARAMURTHY):

**Income-tax**

(a) Income-tax paid by Auto Tractor Ltd. during each of the last three years is as under:-

1990-91 -	Nil
1991-92 -	Nil
1992-93 -	Rs. One Lakh

(b) Income-tax pending realisation from Auto Tractor Ltd. is as under:

1990-91 -	Nil
1991-92 -	Rs. 12.09 lakhs
1992-93 -	Nil

(c) The demand is subjudice before the Income Tax Appellate Tribunal. However, steps as per law are being taken to realise the same.

#### Sales Tax

(a) to (c). Levy of tax on Sales or purchases effected inside the State is a State subject vide Entry 54 in List II of the Seventh Schedule of the Constitution. Central Sales Tax is levied on inter state sale or purchase of goods. However, the administration of Central Sales Tax Act, 1956 has also been entrusted by law to the Sales Tax authorities of the States who assess, collect and retain the tax. The Union Government does not maintain any information in regard to Sales Tax collection by the State Governments.

#### Central Excise

(a) to (c). The information is being collected and will be laid on the Table of the House.

#### Outstanding Amount of Maharashtra State Cooperative Cotton Growers Marketing Federation Against NYC.

8595. SHRI MOHAN RAWALE: Will the Minister of TEXTILES be pleased to state:

(a) whether the Maharashtra State Cooperative Cotton Growers Marketing Federation Limited has been supplying cotton bales to the National Textiles Corporation subsidiaries on the revolving credit basis;

(b) whether NTC subsidiaries owe a large sum to the said Cotton Federation in this regard;

(c) if so, details thereof;

(d) the steps taken to ensure payment of outstanding amount; and

(e) the time by which the amount is likely to be paid to the Federation?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRIG. VENKAT SWAMY): (a) Yes, Sir.

(b) and (c). As on 31.3.1993, an amount of about Rs. 54.29 crores was outstanding from NTC mills to the Maharashtra State Cooperative Cotton Growers Marketing Federation Limited.

(d) and (e). In March, 93, an amount of Rs. 21.61 crores was paid by NTC to the Federation against the outstanding dues. Due to liquidity crunch and reduction in budgetary support, the outstandings had gone up. NTC will be clearing the outstandings as per funds availability.

#### Full Convertibility of Rupee

8596. DR. LAXMINARAYAN PANDEY: Will the Minister of FINANCE be pleased to state:

(a) whether the Government's attention has been drawn to the news item captioned Full convertibility round the corner appearing in Business Express dated February 12, 1993;

(b) if so, the reaction of the Government thereto particularly re: support given to Rupee to the extent of \$ 1.5 to 2 BN; and

(c) whether the Government would support Rupee in case there is a fall vis-a-vis dollar after 80:20 Liberalised Exchange Rate Management System (LERMS) or full convertibility?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR